

Amendment Rules, 1967, published in Notification No G.S.R. 944 in Gazette of India dated the 24th June, 1967

- (ii) The Indian Police Service (Probation) Third Amendment Rules, 1967, published in Notification No G.S.R. 945 in Gazette of India dated the 24th June, 1967

[Placed in Library See No LT-907/67]

12 17 hrs

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

SEVENTH REPORT

Shri Khadlikar (Khed) I beg to present the Seventh Report of the Committee on Private Members' Bills and Resolutions

ESTIMATES COMMITTEE

FIFTH REPORT

Shri F Venkatasubbaiah (Nandyal) I beg to present the Fifth Report of the Estimates Committee on the Ministry of Education—(i) Indian Museum, Calcutta and (ii) Victoria Memorial Hall Museum, Calcutta

12 18 hrs.

ELECTION TO COMMITTEE

EMPLOYEES STATE INSURANCE CORPORATION

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): I beg to move

"That in pursuance of section 4(1) of the Employees' State Insurance Act, 1948, as amended by the Employees' State Insurance (Amendment) Act, 1966, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of Lok Sabha do proceed to elect, in such manner as

the Speaker may direct, two members from among themselves to serve as members of the Employees' State Insurance Corporation for the remainder of the term of four years commencing from August, 1966, subject to the other provisions of the said Act"

Shri Kanwar Lal Gupta (Delhi Sadar) On a point of order

Mr Speaker. He has moved the motion It has to be put to the vote of the House In the meantime, he rises on a point of order! Point of order at any time he likes? He can raise it later

The question is

"That in pursuance of section 4(1) of the Employees' State Insurance Act, 1948 as amended by the Employees State Insurance (Amendment) Act, 1966, read with rule 2A of the Employees' State Insurance (Central) Rules 1950, the Members of Lok Sabha do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees State Insurance Corporation for the remainder of the term of four years commencing from August, 1966 subject to the other provisions of the said Act"

The motion was adopted

Mr Speaker Mr Nath Pal

12 20 hrs.

MATTER UNDER RULE 377

DISPOSAL OF AJOURNMENT MOTIONS

Mr. Speaker: Now, Shri Nath Pal.

Shri Nath Pal (Rajapur) Mr Speaker, Sir, on the 3rd July

Shri Senavane (Pandharpur) What is it that he is raising?

Mr. Speaker: I have allowed him to raise it. He has written to me something, and I have permitted him to raise it.